GOVERNMENT OF INDIA POWER LOK SABHA

UNSTARRED QUESTION NO:949 ANSWERED ON:13.07.2004 INTER STATE DISPUTE IN POWER SHARING Singh Shri Dushyant

Will the Minister of POWER be pleased to state:

- (a) whether the Government propose to constitute a Tribunal for the settlement of Inter State dispute for sharing of Hydro Electric Power amongst the States;
- (b) if so, the details thereof;
- (c) whether the State Government of Rajasthan has lodged claims for sharing of power from the Anandpur Sahib, Mukerian Hydel Power Project, UBDC Stage-II and Shahpur Kandi Hydel Power Project;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government to implement the inter-state agreement made in this regard?

Answer

THE MINISTER OF POWER (SHRIP.M. SAYEED)

- (a) & (b): There is no proposal under consideration in the Ministry of Power to constitute a Tribunal for the settlement of Inter State disputes for sharing of Hydro Electric Power amongst states.
- (c) & (d): In terms of Indus-Water treaty and consequent agreements on sharing of water of Satluj, Ravi and Beas rivers, the State Government of Rajasthan had lodged claims for sharing of power in Thein, Anandpur Sahib, Mukerian, UBDC Stage-II and Shahpur Kandi Hydro Projects developed by Punjab on these rivers.
- (e): The issue has been discussed at various fora in the past. An Inter-state agreement was reached amongst the States of Punjab, Haryana, Rajasthan and Central Government in May, 1984 wherein it was agreed that the Government of India shall refer the matter, regarding sharing of power from the above mentioned projects, to the Supreme Court for its opinion. In order to resolve the inter-state disputes concerning these projects, in an amicable manner, a number of formal and information discussions have taken place since 1984.

The State of Himachal Pradesh (HP) is claiming a share of 7.19% against

2.5% share of power from Bhakra and Beas Projects on the basis of population transferred to Himachal Pradesh in November, 1966. HP is also demanding 12% sharing of free power from Bhakra and Beas Projects due to distress caused to it. It has filed a suit in the Supreme Court in the year 1996 praying for a decree for a sum of Rs.2199.77 crores in respect of the above two claims. The matter is subjudice.